

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the Interlocutory Application, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. As prayed by learned Counsel, put up the case before the Hon'ble Bench under the heading for admission on 18.12.2018.

6. With the aforesaid order, this Interlocutory Application stands disposed of.

(Peeush Pandey)
Registrar